LOK SABHA
UNSTARRED QUESTION NO. 6438
ANSWERED ON 5TH APRIL, 2018

DRIVING LICENSES

6438. SHRI KODIKUNNIL SURESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is aware of the fact that despite the cancellation of driving licenses, errant individuals are freely driving vehicles as there is no embedded technology that identifies and flags such usage in the existing forms of licenses;
(b) if so, whether the Government proposes to introduce technologies that will store and disseminate such data, so that people driving vehicles without proper/legal licenses can be located and prevented from plying on the roads;
(c) if so, whether the Government is considering to constitute an expert team to study similar models in practice in other nations and adopt such technologies; and
(d) if so, the details thereof and the time by which it is likely to be implemented?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (d) Provisions regarding issue of learner's licence and driving licence are contained in Chapter II of Motor Vehicles Act, 1988(MV Act) and Chapter II of Central Motor Vehicles Rules, 1989(CMVRs). Ministry has introduced "online" based citizen centric application VAHAN 4.0 for vehicles registration and SARATHI 4.0 for driving licences under digitization to ease out the processes and curb corruption. Notification mandating online issuance of licence with the use of Aadhaar based identification has been issued vides GSR 243(E) dated 20th March, 2018. This will help to prevent making of illegal driving licences. Implementation of provisions of Motor Vehicles Act, 1988 (MV Act) and Central Motor Vehicles Rules, 1989 (CMVRs) comes under the purview of State Governments.

National Database on Driving Licenses and Vehicle registration has already been created and being used. National Informatics Centre (NIC) who has been entrusted with the design, development, computerization roll-out and maintenance of the VAHAN and SARATHI project across all the states and Union Territory Administrations has achieved almost 100% success in terms of deployment of core Schema/product for Vehicle Registration (VAHAN) and for Driving Licenses (SARATHI) across the country. Subsequently to consolidate the database, State Register (SR) for all the states and National Register (NR) were established. Almost all the sites in 36 States/Union Territory Administrations are connected. More than 20 crore Vehicle records and 10 crore Driving License records are available in National Register repository. State Transport Departments and enforcement agencies have been provided access to data on National Register to facilitate instant verification of all driving licenses (DLs)/ Registration Certificate (RCs) and the digitalized data is also made accessible through Mobile by sending SMS from their registered number.

The Motor Vehicles (Amendment) Bill, 2017, passed by Lok Sabha and presently in Rajya Sabha for consideration and passing, provides for centralised register of driving licences. This will further help to carry reforms in the driving licence testing process and eliminating the duplicate licences.

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